### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

#### **RAJYA SABHA**

## UNSTARRED QUESTION NO. 909 ANSWERED ON THURSDAY, 27<sup>th</sup> JULY, 2023 Linking of Aadhaar and Voter ID

909. Shri Derek O' Brien:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the linking of Aadhaar card and Voter ID violates the mandate and autonomy of the Election Commission of India; and (b) out of Election Commission of India and Unique Identification
- (b) out of Election Commission of India and Unique Identification Authority of India (UIDAI), which authority would take precedence in cases of dispute for linking the Aadhaar card and Voter ID?

### **ANSWER**

# MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

- (a): No sir.
- (b): The Ministry of Electronics and Information Technology (MeitY) has informed that UIDAI develops the policy, procedure and systems for issuing Aadhaar number to individuals and enables authentication of Aadhaar number. The Election Commission of India prepares electoral rolls under section 15 of the Representation of the People Act, 1950. Sub-section (4) of section 23 of the said Act provides that the electoral registration officer may require any person to voluntarily furnish his Aadhaar number for the purpose of establishing his identity only for inclusion of his name in the electoral roll.

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